

(2024) 05 NCLT CK 0030

National Company Law Tribunal, New Delhi Court VI

Case No: IB-512(ND)/2020 RA/53/2024, IA/1829/2024 & IA/5744/2022

Mr. Durgesh Kumar Sharma

APPELLANT

Vs

M/s. North Rajasthan Buildwell
Pvt. Ltd. And Anr

RESPONDENT

Date of Decision: May 28, 2024

Hon'ble Judges: Mahendra Khandelwal, Member (J); Rahul Bhatnagar, Member (T)

Bench: Division Bench

Advocate: Mannat Singh, Mohit D. Ram, Anubhav Sharma

Final Decision: Disposed Of

Judgement

RA/53/2024, IA/1829/2024

Ld. counsel on behalf of Applicant is present and submitted that inadvertently they have recorded the date of hearing of this matter as 05.07.2024 and therefore sought adjournment. In view of this, list the matter on 05.07.2024.

IA/5744/2022

Ld. counsel on behalf of Respondent is present and submitted that inadvertently they have recorded the date of hearing of this matter 05.07.2024 and therefore sought adjournment. In the meantime, parties may file their written submissions. List the matter on 05.07.2024.